

1

WP-11557-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 17th OF APRIL, 2025

WRIT PETITION No. 11557 of 2025

M/S SUBHADRA AGRO

Versus

MP STATE CIVIL SUPPLIES CORPORATION AND OTHERS

Appearance:

Shri Himanshu Mishra - Advocate for the petitioner.

Shri Ritwik Parashar - Govt. Advocate for respondent No.3/State on advance notice.

Shri Guru Prasanna Singh Parihar - Advocate for the respondent Nos.

1, 2 and 4 on advance notice.

.....

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has filed this petition seeking the following reliefs:-

- "(i) That, this Hon'ble Court kindly be pleased to issue writ writ of mandamus directing the respondents to renew the contract of the petitioner as per recommendation made by respondent no.4 within the period of 7 days.
- (ii) Issue a writ of mandamus or any other appropriate writ, order, or direction directing the respondents to



2

WP-11557-2025

forthwith release the petitioner's outstanding dues amounting after adjustment of 420bags till the dispute is pending to approximately Rs.53 lakhs, to enable the petitioner to meet his financial obligations.

(iii) Any other reliefs or orders which this Hon'ble Court deemed fit and proper under the facts and circumstances in the interest of justice."

This petition is disposed of directing the respondents to decide the representation of the petitioner dated 10.03.2025 (Annexure-P/6) within a period of four weeks from the date of receipt of certified copy of this order by taking into consideration the recommendation dated 20.3.2025 (Annexure-P/7).

It is needless to say that if the petitioner is still aggrieved by the action taken by the respondents, he may challenge the same before the appropriate forum in accordance with law.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

SKM